

(4) दिल्ली टेलीफोन-प्रबाली के चाहकों की विस्तृत राय जान लेने पर यह पता चला कि हिन्दी में डायरेक्टरी की मांग बहुत थोड़ी है, इसलिये डायरेक्टरी का हिन्दी संस्करण आपने के प्रस्ताव पर आगे कार्रवाई नहीं की गई।

Production of Saffron

2463. Shri A. M. Tariq: Will the Minister of Food and Agriculture be pleased to state:

(a) whether any steps have been taken to increase the production of saffron in various States;

(b) whether the Government of India have carried out any research in this connection; and

(c) if so, the details thereof?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) to (b). No.

(c) Does not arise.

Export of Beef

2464. Shri M. B. Thakore: Will the Minister of Food and Agriculture be pleased to state:

(a) the total export of beef to foreign countries and the exchange earned therefrom during the years 1956-57 and 1957-58; and

(b) whether it is a fact that the export of beef was stopped in 1954-55 but again permitted in the years 1956-57 and 1957-58?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) A statement is laid on the Table of the Sabha. [See Appendix V, annexure No. 57.]

(b) The export of beef was banned with effect from 11-5-1954 except as shipstores. It was placed on O.G.L from 8-7-1958 in pursuance of the export drive initiated by the Government of India.

12.01 hrs.

DEATH OF SHRI KALA VENKATARAO

Mr. Speaker: I have to inform the House of the sad demise of Shri Kala Venkatarao who passed away this morning at the age of 59, at Hyderabad.

Shri Venkatarao was a member of the Constituent Assembly of India from the 22nd July, 1946 to the 8th January, 1948, when he resigned. Subsequently he was elected to the Provisional Parliament in August, 1950 and continued to be its member till the 26th September, 1951 when he again resigned. Earlier he was a member of the Madras Legislative Assembly from 1937 to 1946.

He was Minister of Land Revenue and Minister of Public Health, Government of Madras from September, 1951 to February, 1952.

Up to the date of his death in Hyderabad he was the Revenue Minister and filled that post very ably. He was counted to be one of the able administrators and Ministers of Andhra Pradesh.

We mourn the loss of this friend and I am sure that the House will join me in conveying our condolences to the bereaved family.

May I request that the House may stand in silence for a minute.

The Members then stood in silence for a minute.

12.03 hrs

RE. ADJOURNMENT MOTION

Mr. Speaker: Papers to be laid on the Table.

Shri Hem Barua (Gauhati): Sir, I gave notice of an adjournment motion.

Mr. Speaker: I disallowed that adjournment motion.

Shri Vajpayee (Balrampur): I have also tabled an adjournment motion.

Shri Hem Barua: What has happened.....

Mr. Speaker: Order, order. One at a time. I disallowed it.

Shri Hem Barua: The hon. Prime Minister is here and I think he would like to make a statement because of this violation of the cease fire agreement that was arrived at on the 8th March. No sooner than the ink on the agreement is dry, it has been violated. An Indian has sustained bullet injuries.

Mr. Speaker: I am really surprised at the manner in which orders are not carried into effect. I am afraid I will have to take more serious and drastic methods to avoid this kind of disobeying my orders in this House.

I said that this is a continuing affair. This matter was brought up. Some questions were also asked later on. Are we merely looking on when they have occupied some territory or land which did not belong to them? They are massing their troops. The whole House cheered when the hon. Prime Minister said that we are waiting for the proper opportunity to take proper action. In view of the fact that it is a continuing affair and that every hon. Member knows that when it is a continuing affair, it cannot be allowed by way of an adjournment motion, whatever other remedies may be open. But Shri Barua took it up again. It is continuing. It is unfortunate that firing is going on there. Should we have an adjournment motion here every day notwithstanding the fact that only recently we had a full debate on this matter? It was followed up by a member of questions also. The hon. Prime Minister has answered them. I would advise hon. Members to choose other remedies, if necessary, to have a discussion. They may talk to the hon. Prime Minister. If there is any new matter to give he will certainly give it.

Shri Hem Barua: May I make a submission?

Mr. Speaker: Does the hon. Prime Minister want to make a statement?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): No special statement, but if you are pleased to permit me, I would just make a few remarks about this particular incident.

Mr. Speaker: Hon. Ministers get notices of adjournment motions as and when they are tabled. It will help me enormously if the hon. Minister concerned immediately sends word to me that he would like to make a statement so that it may guide me. If I come to the conclusion that it is a continuing matter and if still the hon. Minister wants to make a statement then I would not reject it straightway.

Shri Jawaharlal Nehru: It is, of course, as you have been pleased to say, a continuing matter and it is not a statement that I propose to make. But I am always anxious to place such facts, as I may have, before the House. In just a sentence I wish to say that there is no doubt that this firing started and as a matter of fact both parties have raised objections and charged the other party for having started it.

Shri Hem Barua: In this particular case they have started it.

Shri Jawaharlal Nehru: I am merely stating the facts.

We have complained to them, naturally. They have complained to us. I have before me our reply to them in which we have said that their complaint is not justified. This is part of that continuing thing to which you have been pleased to refer. We have to take separate things separately with them. That is the position. We are taking it up.

Shri Hem Barua: May I know from the hon. Prime Minister as to what measures he has adopted so far as the Assam-Pakistan border is concerned?

May I know whether military is posted there or whether armed constabulary is posted there or whether we have patrol boats in our rivers just as Pakistan has or whether we are using machine guns just as Pakistan is using?

I also want to draw the attention of the hon. Prime Minister to the statement made by General Ayub Khan. He links up Kashmir, Canal Waters dispute and this continuing affair on the border and for future co-operation he wants some sort of an assurance or some sort of a solution to these two problems. Until and unless Kashmir dispute is solved to their satisfaction and until and unless the Canal Waters dispute is solved to their satisfaction there is not going to be any co-operation. That is how he has given out his mind. Therefore to expect co-operation is difficult. We have to protect it. The hon. Prime Minister I know, has got a pet argument. He would come and tell us that there is such a long border that it cannot be.....

Mr. Speaker: What does he want?

Shri Hem Barua: About Assam and East Pakistan border there are three areas. There are only three areas that are to be protected.

Mr. Speaker: I am sorry that the hon. Member is making a speech. I thought he wanted some further information. He might have stopped at that. He even made suggestions as to why not post military and so on.

Shri Hem Barua: I want to know whether this is being done.

Mr. Speaker: He should not have followed it up with the reference to General Ayub Khan.

Shri Hem Barua: It is linked up with this.

Shri Jawaharlal Nehru: I am totally unable to answer so many queries. In fact, my mind does not grasp it except that he has referred to the

whole area of Kashmir, General Ayub Khan's speech and various other sectors. I am totally unable to answer such queries in this way.

Shri Hem Barua: I am making it separately. If it is misunderstood it is not my fault. I say that there are three areas which have to be protected.

Mr. Speaker: He wants to make a speech. Enough has been said about this matter. The hon. Minister has even made a statement as to what is being done.

Shri S. M. Banerjee (Kanpur) rose—

Mr. Speaker: What does Shri Banerjee want?

Shri Hem Barua: There is apprehension in the State of Assam. The apprehension is that the State of Assam is being neglected not only by the Central Government but is being neglected by some other people also. When we have been giving notices of adjournment motions, you have been pleased not to allow a single motion. When it came to Mursidabad you just allowed it.

Mr. Speaker: I thought the hon. Member will stop with accusing the Government. He has come to me also.

Shri S. M. Banerjee: I gave notice of an adjournment motion on this reported.....

Mr. Speaker: I have disallowed this also.

Shri S. M. Banerjee: You have said that a question on the subject may be tabled. My submission is that these people have fired, entered the Indian territory and one man has been kidnapped. After kidnapping and firing, if we table a question it may become an unstarred question some day.

Mr. Speaker: If hon. Members satisfy me that the question is emergent, I will always allow a question.

Shri S. M. Banerjee: This is emergent.

Mr. Speaker: Very well. I will allow a short notice question to-morrow.

Shri S. M. Banerjee: Tomorrow is a Sunday.

Mr. Speaker: Tomorrow means the next day of business.

Papers to be laid on the Table.

Shri Vajpayee: I have also tabled an adjournment motion.

Mr. Speaker: I have repeatedly submitted for the consideration of this House that if I take a decision hon. Members who have tabled adjournment motions can come and represent to me. I will certainly change the decision if it is necessary and will bring up the matter the next day waiving the question of notice or of delay. I shall do so.

Shri Vajpayee: May I submit.....

Mr. Speaker: No, not here.

Papers to be laid on the Table.

12.09 hrs.

PAPERS LAID ON THE TABLE

REPORT OF COMMITTEE FOR PLANNING MEASURES AGAINST FLOODS IN DELHI

The Minister of Works, Housing and Supply (Shri K. C. Reddy): Sir, I beg to lay on the Table a copy of the Report of the Committee for Planning Measures against Floods and similar calamities in Delhi. [Placed in Library, See No. LT-1818/59.]

PUNJAB SUGARCANE (PROHIBITION OF USE FOR MANUFACTURE OF GUR) ORDER

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Punjab Sugarcane (Prohibition of use for Manufacture of Gur) Order, 1959, published in Notification No. G.S.R./220/ESS. Com/S dated the 23rd

February, 1959. [Placed in Library, See No. LT-1819/59.]

NOTIFICATIONS UNDER AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATIONS ACT

The Deputy Minister of Community Development and Co-operation (Shri R. S. Murthy): Sir, I beg to lay on the Table a copy of each of the following Notifications issued under the Agricultural Produce (Development and Warehousing) Corporations Act, 1956:—

- (i) G.S.R. No. 318 dated the 14th March, 1959.
- (ii) G.S.R. No. 319 dated the 14th March, 1959.
- (iii) G.S.R. No. 320 dated the 14th March, 1959.

[Placed in Library, See No. LT-1820/59.]

12.09 1/2 hrs.

ESTIMATES COMMITTEE

FORTIETH AND FORTY-FIRST REPORTS

Shri B. G. Mehta (Gohilwad): Sir, I beg to present the following Reports of the Estimates Committee:—

- (i) Fortieth Report on the action taken by Government on the recommendations contained in the Fifty-sixth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Defence—Army Stores.
- (ii) Forty-first Report on the action taken by Government on the recommendations contained in the Forty-seventh Report of the Estimates Committee (First Lok Sabha) on the Ministry of Transport—Lighthouses.